

09.07.2020

Normal functioning of subordinate courts is suspended till 15.07.2020 in light of Covid pandemic.

Pr :- None for the State.

Sh. Naman Issrani, Ld. Counsel for the applicant.

IO is absent.

Fresh reply has been received from the IO stating that he has no objection if the application is allowed and the applicant is permitted to sell the vehicle, in compliance with the law laid down.

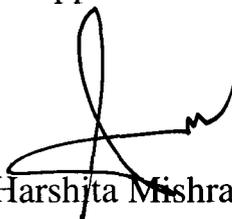
Record perused. Submissions considered.

In light of the law laid down in the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013 and Sunder Bhai Amba Lal Desai vs. State of Gujarat, AIR 2003 SC 638, the applicant is at liberty to sell the vehicle bearing number DL7CK-5788, Make Chevrolet Cruz Model 2010, subject to his taking an undertaking from the prospective buyer that the latter shall give an undertaking in court that he shall produce the same in court whenever called upon to do so.

The said undertaking be furnished in court through the IO.

A copy of this order be given dasti to the applicant and be also sent to the IO concerned for necessary compliance.

Application stands disposed off.


(Harshita Mishra)
Duty MM, East District,
KKD Courts, Delhi,
09.07.2020

FIR No. 42316/19
PS Mayur Vihar
State vs. Rashid

09.07.2020

Normal functioning of subordinate courts is suspended till 15.07.2020 in light of Covid pandemic.

Pr :- None.

Accused Rashid was granted bail vide order dt. 25.06.2020 by Ld. MM Sh. Balwinder Singh. Bail bonds and surety bonds were furnished on behalf of the accused on 06.07.2020 and release warrants were sent to the concerned jail. However, the accused was not released on bail as the jail authorities noted a discrepancy in the FIR Number mentioned in the custody warrants and the release warrant sent.

In the custody warrants, the FIR Number mentioned is 42316/19, while that in the release warrant is 42316/2016. It appears that there has been a typographical error in the bail order dt. 25.06.2020 passed by Ld. MM Balwinder Singh. The correct FIR No. is 42316/19. The accused be released from custody as the other details have been matched and verified.

Copy of this order be sent to the concerned Jail Superintendent for necessary compliance.


(Harshita Mishra)
Duty MM, East District,
KKD Courts, Delhi,
09.07.2020

FIR No. 112/2020
PS New Ashok Nagar
State vs. Vicky @ Amit

09.07.2020

Normal functioning of subordinate courts is suspended till 15.07.2020 in light of Covid pandemic.

Pr :- None for the State.

Sh. Sachin Kaushik, Ld. Counsel for the accused / applicant.

Ld. Counsel for the accused / applicant had moved an application seeking information from the Jail Superintendent concerned regarding non-release of the accused Vicky @ Amit.

Reply has been received from the concerned Jail Superintendent. Accused / applicant is stated to be in JC in another case as well i.e. FIR No. 207/2020, PS S. Pur, G.B Nagar. Copy of reply be supplied to the counsel for the accused / applicant.

Application is disposed off.


(Harshita Mishra)
Duty MM, East District,
KKD Courts, Delhi,
09.07.2020

1.

FIR No. 273/2020
PS Kalyanpuri
U/s 33 Delhi Excise Act
State vs. Puran

09.07.2020

Normal functioning of subordinate courts is suspended till 15.07.2020 in light of Covid pandemic.

By this order, this court shall dispose of the bail application filed U/s 437 Cr.P.C. on behalf of accused Puran.

Pr :- None for the State.

Sh. Sanjeev Goel, Ld. Counsel for the accused / applicant.

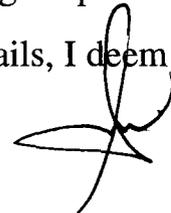
IO is absent.

Reply of IO to the bail application is received alongwith previous conviction / involvement report of the accused. Copy of the reply be supplied to counsel for the accused / applicant.

Submissions heard on bail application. Record perused.

It has been submitted by the Counsel for the applicant/ accused that accused is in judicial custody since 05.07.2020 and has been falsely implicated in the present case. It is stated that the accused has three minor children and his wife was ill. It is stated that the accused is the sole bread winner of his family and with his incarceration, the fate of his family hangs precariously in balance. It has been further submitted that considering the outbreak Covid-19 pandemic, the accused be enlarged on bail as there is a great likelihood of the accused contracting the virus within the close confines of the jail.

Accused/applicant is stated to be in JC since 05.07.2020 and the accused is the sole bread winner of his family. Considering the dangers posed by the Covid pandemic, which has necessitated the decongestion of jails, I deem it fit to



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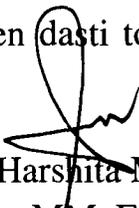
enlarge the accused Puran on bail on his furnishing bail bonds and surety bonds in the sum of Rs. 20,000/- subject to the conditions that:-

- 1) That he shall not indulge in commission of any similar or other offence upon his release;
- 2) That he shall not tamper with evidence in any manner and shall not make any inducement, threat or promise to any witnesses involved in this case; and
- 3) That he shall furnish his complete residential address and intimate the court if an when there is any change of address.

In case any breach of bail conditions is reported, IO is directed to move an application for cancellation of bail of the accused.

Application is disposed off.

Copy of this order be sent to Jail Superintendent concerned for information and compliance and be also given dasti to the Ld. Counsel for the accused.


(Harshita Mishra)
Duty MM, East District,
KKD Courts, Delhi,
09.07.2020

1.

FIR No. 270/2020
PS Kalyanpuri
U/s 33 Delhi Excise Act
State vs. Puran Singh

09.07.2020

Normal functioning of subordinate courts is suspended till 15.07.2020 in light of Covid pandemic.

By this order, this court shall dispose of the bail application filed U/s 437 Cr.P.C. on behalf of accused Puran Singh.

Pr :- None for the State.

Sh. Naveen Singla, Ld. Counsel for the accused / applicant.

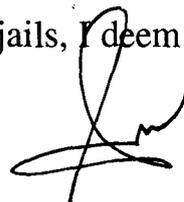
IO is absent.

Reply of IO to the bail application is received alongwith previous conviction / involvement report of the accused. Copy of the reply be supplied to counsel for the accused / applicant.

Submissions heard on bail application. Record perused.

It has been submitted by the Counsel for the applicant/ accused that accused is in judicial custody since 01.07.2020 and has been falsely implicated in the present case. It is stated that the accused has clean antecedents. It is stated that the accused is the sole bread winner of his family and with his incarceration, the fate of his family hangs precariously in balance. It has been further submitted that considering the outbreak Covid-19 pandemic, the accused be enlarged on bail as there is a great likelihood of the accused contracting the virus within the close confines of the jail.

Accused/applicant is stated to be in JC since 01.07.2020 and the accused is the sole bread winner of his family. Considering the dangers posed by the Covid pandemic, which has necessitated the decongestion of jails, I deem it fit to



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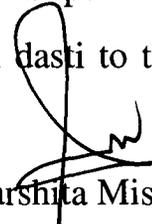
enlarge the accused Puran Singh on bail on his furnishing bail bonds and surety bonds in the sum of Rs. 20,000/- subject to the conditions that:-

- 1) That he shall not indulge in commission of any similar or other offence upon his release;
- 2) That he shall not tamper with evidence in any manner and shall not make any inducement, threat or promise to any witnesses involved in this case; and
- 3) That he shall furnish his complete residential address and intimate the court if and when there is any change of address.

In case any breach of bail conditions is reported, IO is directed to move an application for cancellation of bail of the accused.

Application is disposed off.

Copy of this order be sent to Jail Superintendent concerned for information and compliance and be also given dasti to the Ld. Counsel for the accused.


(Harshita Mishra)
Duty MM, East District,
KKD Courts, Delhi,
09.07.2020

1.

FIR No. 303/2020
PS New Ashok Nagar
U/s 380/454/411 IPC
State vs. Bilal Khan & Anr.

09.07.2020

Normal functioning of subordinate courts is suspended till 15.07.2020 in light of Covid pandemic.

Pr :- None for the State.

Accused Bilal Khan is produced after fresh arrest.

IO HC Kuldeep in person with case file.

PSI Rahul Garg in person.

Copy of FIR be supplied to the accused/ his counsel / his family member. Accused is informed about his right to get Legal Aid. However, he submits that he shall engage a private counsel.

MLC of the accused is perused and the same reveals an injury on the frontal region of his scalp. On oral query, he submits that he sustained the injury when he was beaten up by the people, who apprehended him with the stolen LCD TV. He has not attributed any blame to the police authorities.

PSI Rahul Garg has moved an application seeking 01 day PC remand of the accused.

Submissions heard. Record perused.

Some part of the stolen property is yet to be recovered. The co-accused is yet to be apprehended. From the record it appears that the investigation is still at the preliminary stage and the police requires personal assistance of the accused Bilal Khan to ferret out other incriminating evidence in the present matter. In the totality of the circumstances, I deem it fit to grant 01 day PC

Shankar

2.

remand of the accused. Accused be produced before this court on 10.07.2020.

IO is directed to get the accused medically examined as per rules.

Accused be provided the medicines etc. as mentioned in the MLC.

Application is disposed off.

Copy of this order be given dasti.



(Harshita Mishra)

Duty MM, East District,

KKD Courts, Delhi,

09.07.2020